

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP (IB) No. 621/KB/2019
IA (IB) No. 294/KB/2020

Present: 1. Hon'ble Member(J), Shri Jinan K.R.

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH FEBRUARY, 2020, 10:30 A.M

Name of the Company	Corporation Bank Vs. Shakambari Rubber Pvt. Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1: VIKRAM NADHRA
VIDUSHI CHOKHANI
SOMAYA GHOSH

Advocate for the
Financial Creditor.

Vikram Nadhra
19/2/2020.

ORDER

Ld. Counsel for the Financial Creditor appears.

IA (IB) No. 294/KB/2020 came up for consideration on this day filed by the Financial Creditor under Rule 11 of the NCLT Rules, 2016 for permission to withdraw the C.P. on account of settlement between the parties. This application is not filed u/s. 12A of the Code.

Ld. Interim Resolution Professional is not turned up today. Affidavit of service of notice is filed but no delivery confirmation is produced.

Being satisfied that the matter was settled out of the Tribunal and the Ld. Counsel for the Financial Creditor has undertaken to pay the fees and costs to the Interim Resolution Professional within 1 week from today. By recording the submissions, we are allowing and disposing this application by permitting the Financial Creditor to withdraw the CP.

Hence, CP is disposed of as withdrawn vide order passed in IA (IB) No. 294/KB/2020.

File is consigned to record.



(Harish Chander Suri)
Member (T)



(Jinan K.R.)
Member (J)